

Annex III

Conditions subject to which Off-site ATMs can be operationalised by banks

- (i) The business transacted at the Off-site ATM shall be recorded in the books of the respective branch/ base branch / Centralised Data Centre.
- (ii) No person other than the security guard should be posted at such Off Site ATM centre.
- (iii) Bank should make adequate stand - by arrangements for meeting the cash requirements of the ATM.
- (iv) The bank should ensure that only properly sorted and examined notes are put into circulation through the ATM.
- (v) Third party advertisement on the ATM screens/Network, such as display of products of other manufacturers /dealers /vendors is not permitted. However, there is no objection to banks utilizing the ATM screens for displaying their own products.